

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. (IB)-156(PB)/2017

**IN THE MATTER OF:**

**Reliance Commercial Finance Ltd.**

.....Petitioner

**v.**

**Ved Celluse Ltd.**

.....Respondent

**SECTION : UNDER SECTION 7 of the Insolvency and Bankruptcy Code, 2016**  
**Order delivered on 01.08.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**Deepa Krishan**  
**Hon'ble Member (T)**

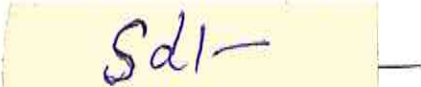
**For the Petitioner(s) : Shri Rakesh Wadhwa, Insolvency Resolution Professional with Shri Harsh Sinha & Shri Abhishek Sharma, Advocates**

**For the Respondent(s) : Shri K.K. Dua, Authorized representative of Respondent Company**

**ORDER**

Learned Insolvency Professional Mr. Rakesh Wadhwa states that necessary cooperation in terms of Section 19 is now being extended and therefore, the application has been rendered infructuous. We ordered accordingly.

Consequently, the application is dismissed as infructuous.

  
**(CHIEF JUSTICE M.M. KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**(MEMBER TECHNICAL)**

01.08.2017  
Vineet